

**IN THE INCOME TAX APPELLATE TRIBUNAL
AMRITSAR BENCH, AMRITSAR**

(VIRTUAL COURT)

**BEFORE DR. M. L. MEENA, ACCOUNTANT MEMBER
AND SH. ANIKESH BANERJEE, JUDICIAL MEMBER**

I.T.A. Nos. 192 & 205/Asr/2019

Assessment Year: 2006-07

M/s G. I. Power Corporation
Ltd. Sidhartha Agencies,
Pritam Complex, Opp. Delhi
Public School, Shaheedi
Chowk, Jammu

[PAN: AABCG 5354K]

(Appellant)

V. D.C.I.T., Circle-2,
Jammu

(Respondent)

Appellant by None (Written submission)
Respondent by Sh. Radhey Shyam Jaiswal, Sr. DR

Date of Hearing : 12.12.2022
Date of Pronouncement : 20.12.2022

ORDER

Per Dr. M. L. Meena, AM:

These appeals have been filed by the assessee against the order of the Ld. Commissioner of Income Tax (Appeals)-1, Ludhiana dated 09.01.2019 in respect of AY 2006-07.

2. At the outset, the Id. AR of the assessee has requested for withdrawal of the appeals vide application dated 01/02.11.2022 stating therein that the assessee has settled the dispute in ITA No. 205/Asr/2019 relating to the tax arrears for the assessment year under consideration under the "Vivad Se Vishwas Scheme, 2020". A certificate to this effect under Section 5(1) of the Direct Tax Vivad Se Vishwas Act, 2020 has also been filed. Accordingly, he requested to withdraw the ITA No. 205/Asr/2019. The Id. DR has no objection for the same.

3. It is mentioned in the application that the appellant has filed an appeal for the same assessment year at ITAT Chandigarh with same PAN being registered as ITA No. 192/Asr/2019, which has been transferred to ITAT Amritsar Bench. Since, this appeal was filed with separate ITA Number on same ground, and therefore, the assessee has requested to withdraw the ITA No. 192/Asr/2019 vide its application dated 01.11.2022. The Id. DR has no objection. Accordingly, this appeal of the assessee stands withdrawn.

4. In view of the above, we accept the request of the assesseees for withdrawal of the appeals.

5. In the result, the appeals filed by the assesseees are dismissed as withdrawn.

Order pronounced in the open court on 20.12.2022

Sd/-
(Anikesh Banerjee)
Judicial Member

Sd/-
(Dr. M. L. Meena)
Accountant Member

GP/Sr./P.S.

Copy of the order forwarded to:

- (1) The Appellant
- (2) The Respondent
- (3) The CIT
- (4) The CIT (Appeals)
- (5) The DR, I.T.A.T.

True Copy

By Order